

HIGH COURT OF DELHI AT NEW DELHI

No. 60/Rules/DHC

Dated: 25.03.2019

PRACTICE DIRECTIONS

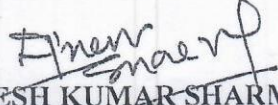
Hon'ble the Chief Justice has been pleased to issue the following Practice Directions for information and compliance by Judicial Officers of DJS and DHJS:-

“It has been brought to the notice of this Court that the Judicial Officers exercising jurisdiction of Sessions Court, Magisterial Court, Civil Court etc. do not properly indicate the jurisdiction under which they are functional while dealing with matters such as bail applications, revision petitions, appeals etc. and instead describe themselves with reference to the status under the law which may have been allocated to them for the time being. For example, Special Judge (NDPS), Special Judge (PC Act) (CBI) or Special Judge, POCSO Act besides dealing with cases under the concerned Acts may also be dealing with matters of regular Sessions Court i.e. bails etc. In the latter case when dealing with matters of regular Sessions Court the concerned Judicial Officer, though posted as Special Judge (NDPS), Special Judge (PC Act) (CBI) or as Special Judge, POCSO Act must properly describe his/her designation as ASJ and not as Special Judge (NDPS), Special Judge (PC Act) (CBI) or as Special Judge, POCSO Act. Similarly, a JSCC-cum-ASCJ-cum-Guardian Judge when trying a case under the Negotiable Instruments Act, 1881 should mention his/her jurisdiction as MM and not JSCC-cum-ASCJ-cum-Guardian Judge.

All the Judicial Officers are directed to properly indicate in their orders and judgments the jurisdiction under which they are functional while dealing with judicial matters before them.”

These practice directions shall come into force with immediate effect.

By Order

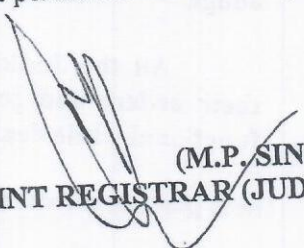

(DINESH KUMAR SHARMA)
REGISTRAR GENERAL

Endst. No. 186-205 /Rules/DHC/2019

Dated: 25.03.2019

Copy forwarded for information and compliance to:-

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
5. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
6. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
7. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
9. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
10. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
11. The District & Sessions Judge, North District, Rohini Courts, Delhi.
12. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
13. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi
14. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Practice Direction on the website of Delhi District Court.
15. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
16. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars.
17. Deputy Registrar-cum-P.A. to Registrar General, Delhi High Court.
18. Assistant Registrar (Library) Delhi High Court.
19. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
20. Guard File.


(M.P. SINGH)
JOINT REGISTRAR (JUDICIAL)(RULES)